other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953."

The motion was adopted.

SHRI MOHD. SHAFI QURESHI : I introduce† the Bill.

COURT-FEES DELHI (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to move for leave to introduce a Bill further to amend the Court-fees Act, 1870, as in force in the Union territory of Delhi.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Court-fees Act, 1870, as in force in the Union territory of Delhi."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA : I introduce† the Bill.

14.16 hrs.

STATEMENT *RE*-COURT-FEES (DELHI AMENDMENT) ORDINANCE, 1967

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Court-fees (Delhi Amendment) Ordinance, 1967 as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library*. See No. LT-1497/67].

14.16½ hrs.

COTTON FABRICS (ADDITIONAL EXCISE DUTY) (REPEAL) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : Sir, on behalf of Shri Dinesh Singh I beg to move :

"That the Bill to provide for the repeal of the Cotton Fabrics (Additional Excise Duty) Act, 1957, be taken into consideration".

As you will no doubt observe, this is a very short Bill which only seeks to repeal the Cotton Fabrics (Additional Excise Duty) Act, 1957. The House might recall that the enactment proposed to be repealed under this Bill was intended to ensure that cloth produced from the automatic looms licensed for installation during 1957-58 should be mainly exported. For this purpose, it provided for the levy of an additional excise duty on any quantity of cloth so produced which was diverted from the external to the home markets. In actual practice, however, it was found that this condition proved onerous and very few mills came forward to instal such automatic looms. The matter was, therefore, reviewed in 1958 by the Textile Enquiry Committee. That Committee recommended a modified scheme and it was decided that instead of a penal excise duty as is provided for in the enactment and is sought to be repealed, the mill should furnish the bonds reinforced by appropriate bank guarantees to secure their export performance. There was thus no occasion to have recourse to the provisions of this Act.

With these words, I beg to move that the Bill be taken up for consideration.

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill to provide for the repeal of the Cotton Fabrics (Additional Excise Duty) Act, 1957, be taken into consideration."

SHRI S. S. KOTHARI (Mandsaur) : Sir, the Government can hardly claim credit for the repeal of this Bill, which is actually a dead letter in law. The Bill seeks to withdraw a duty which was actually never imposed. If the Law Ministry scrutinises the statute-book, it would find that there are a number of such redundant measures or parts thereof which are unnecessarily burdening the statute-book and are liked dead branches, which should gradually be cut off. I think the Government had better give attention to this still more. At present the excise duty on cotton fabrics and yarn comes to about Rs. 100 crores. One fifth to one-third of the cost of cloth is constituted by excise duties. The result is high prices which the common man has to pay. If Government wants to re-

† Introduced with the recommendation of the President.

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 14-11-67.

duce the price of cloth, it is absolutely necessary that part of these excise duties should be removed or reduced. But to that aspect of the matter, the Government would not condescend to give any attention. All they would do is to pick up some redundant Act and repeal it.

I think this is a fit occasion to consider the position of textile exports now. After devaluation, the exports of textiles went down by about 150 million sq. metres. The foreign exchange earnings declined by about 15 per cent. This is principally due to the inaptitude of Government.

The industry had stated that export incentives should not be abolished. In the case of certain varieties, export incentives amounted to more than 57½ per cent, but by a single stroke, they were abolished and we have seen the result. The industry requested Government to give some export assistance, but as is usual with this Government, there was procrastination for a long time. They dilly-dallied with the whole issue and only now they have come out with a scheme to give some export assistance. This is given retrospective effect from 1st September, but because of the delay of over a year, there has been considerable loss in foreign exchange.

There are other causes also which account for the reduction in exports. Price of cotton has appreciated by more than 20 per cent. After 20 years of independence, instead of achieving self-sufficiently, there is tremendous shortage of cotton. Probably this year, the position may improve, but necessary steps have not been taken to ensure that cotton production goes up. Since the acreage under cotton cannot be increased on account of competing demand of food, per-acre productivity has to be increased. For that, the necessary fertilisers, pesticides and other agricultural inputs have to be provided.

If the cotton textile industry is to survive and give results in the form of adequate cloth production for export, the machinery must be modernised and rehabilitated. The National Industries Development Corporation is unable to cope with the problem. Instead of providing adequate assistance on soft and easy terms, Government want to resort to back-door nationalisation. They are going to bring a Bill for taking over what they call sick mills. The Bill has a long name, but what it actually means is, that they would like to take over the mills. I submit that if the past record of the public sector is any guide, it would lead to further deterioration in the running of those mills. What is advisable for the Government to do is to afford assistance to the mills which can be redeemed. Those which are beyond redemption should be scrapped, rather than wasting national money on them. Government should provide assistance and take appropriate action for the implementation of programmes of modernisation. Rehabilitation will cost about Rs. 500 crores. It is a big amount, but it is absolutely necessary if export of cotton textiles is to be maintained.

During my recent tour abroad, many importers in Europe told me that cloth and other goods exported from India are not up to the standard. The initial consignment is good, but subsequent consignments are not according to the quality promised. This is a factor which Government must seriously look into. They should provide adequate arrangements for the examination of those goods which are exported to ensure that only good quality cloth is exported, so that the importers are encouraged to buy more and Indian goods have a good reputation in the international market.

There is scope in leading western cities for sale of Indian cloth and other goods through the medium of stores or emporia. This has to be explored. No attention has been given to it. I personally feel that there is scope for considerable export promotion through this medium. Government must take necessary steps to encourage export promotion, which was the purpose for which this Act, which is now sought to be repealed, was passed originally by this Parliament. That, in my opinion, would be a proper obituary to this Act.

श्री स० मो० बनर्जी (कानपुर): उपाध्यक्ष महोदय, अभी कोठारी साहब ने इस बिल की बाबत कहा कि इस की कोई खास जरूरत नहीं थी। मंत्री महोदय ने इस बिल के स्टेटमैंट ऑफ़ ऑबजैक्ट ऐंड

रीजंस में कहा है कि ऐक्सट्रा ऐक्साइज ड्यूटी वसूल नहीं हुई । उन्होंने उस में यह कहा है :

"There was, however, no occasion for the enforcement of the provisions of the Act in view of the procedure evolved subsequently for execution of a bond and a guarantee by the mills concerned. It has accordingly been decided to repeal the said Act and the present Bill provides for such repeal".

अब कितनी वसूल हुई और कितनी वसूल नहीं हुई मैं उस के बारे में जाना नहीं चाहता लेकिन एक बात सही है कि आज टेक्सटाइल इंडस्ट्री सारे देश में खास कर जो मोटा कपड़ा बनाती है या मध्यम दर्जे का कपड़ा बनाती है, मीडियम और कोर्स, उन की हालत इस देश में बहुत खराब है। माननीय मंत्री श्री दिनेश सिंह यह जानते हैं कि मैं जिस क्षेत्र से आया हूं वहां पर एक भी कारखाना ऐसा नहीं है, तकरीबन 11-12 कारखानों में कि जहां पर फ़ाइन और सुपर फ़ाइन कपड़ा बनता हो। हालत यह है कि वहां पर अगर एक मिल चालू हो जाती है तो दूसरी मिल बंद हो जाती है। उन में एक कम्पिटीशन लगा हुआ है कि कौन चालू करे और कौन बन्द करे। यह हालत है। आज भी जब मैं इस सदन में बोल रहा हूं तो न्यू विक्टोरिया मिल्स बन्द है..... (**व्यवधान**)

श्री देवराव पाटिल (यवतमाल) : अगर यह ऐक्ट रिपील न किया जाय तो क्या कारखाने शुरू हो जायेंगे ?

श्री स० मो० बनर्जी : देखिये, आपस में लड़िये नहीं, लड़ने के लिए नेशनल स्टेडियम है।

उपाध्यक्ष महोदय, मैं यह कह रहा था कि न्यू विक्टोरिया मिल्स बन्द है। वह मिल उन्होंने क्यों बन्द किया ? मैनेजमैन्ट ने नोटिस निकाला कि हमारे पास रूई की कमी है, कौटेन की शौर्टेज है और उस के बाद मालूम यह हुआ, कहा तो उन की ओर से यह गया कि रूई की शौर्टेज है और रूई की कमी के कारण वह मिल बन्द हुई लेकिन 15 दिन के बाद यह मालूम हुआ कि दरअसल रूई की गांठें जो आई वह स्टेशन से ही ऐलगिन नम्बर 1 और ऐलगिन नम्बर 2 में भेज दीं और अपने वहां उन्होंने लौकआउट कर रक्खा है। इस बारे में हम लोगों ने बातचीत करने की कोशिश भी उन से की, हम ने केन्द्रीय हुकूमत से भी उस पर बातचीत करने की कोशिश की। लेबर मिनिस्टर साहब को भी हम लोगों ने कहा। टेलीग्राम भी भेजे। वहां 4,000 मजदूर बेकार हैं और मैनेजमैंट ने वह कारखाना इस बिना पर बन्द कर दिया है कि उन्हें रूई नहीं मिली है। मैं चाहता हूं कि केन्द्रीय सरकार इस कारखाने को अपने हाथ में ले और उस को चलाये। न्यू विक्टोरिया मिल्स के बारे में मैं निवेदन करना चाहता हूं कि केन्द्रीय सरकार हस्तक्षेप करे और यह देखे कि वहां पर जल्द से जल्द समझौता हो जाय ताकि वह कारखाना फिर से चालू हो जाय।

दूसरी सब से बड़ी बात जो मुझे कहनी है वह यह कि रिहैबिलटेशन के लिए जरूरी है कि मौडरनाइज़ेशन होने में आदमी कम होंगे लेकिन मैं चाहूंगा कि उस में हम कोई ऐसी बेसिस निकाल दें कि यह कारखाना चलाने वाले यह सोचें कि जितने हमारे वर्कर्स हैं मजदूर हैं जो बूढ़े हो गये हैं और जो खुद रिटायर होना चाहते हैं उन को रिटायर कर दिया जाना चाहिए। उन को रिटायर होने की पूरी छूट दी जाने के साथ उनको मुआविज़ा मिल सके कम्पन्सेशन मिल सके और उस के बाद वह रिटायर कर दिये जायं। इस से कम से कम रैशनलाइज़ेशन का जो डर है कि इस से चार सांचे चलने से, डबल पाली चलाने से मजदूर बेकार हो जायेंगे, वह डर दूर हो जायेगा। आज जो मिल मिसमैनेज्ड हैं, जो मारजिनल यूनिट्स हैं, जो मुनाफा नहीं कमा रहीं है, जब वह

[श्री स० मो० बनर्जी]

उन का कारपोरेशन बनाने की कोशिश कर रहे हैं तो इस बात का ध्यान रक्खें कि ऐसा न हो कि सिक मिल्स का कारपोरेशन एक अस्पताल बन कर रह जाये जिस में और बैड्स आती जायें। एक तरफ तो सरकार ने उन को ले लिया है, तब लेने के बाद ऐसा न हो कि उन कारखानों को स्क्रैप करने की कोशिश करें। इस लिये मैं कहना चाहता हूं कि आप सिक मिल्स का कारपोरेशन बनायें, सिक मिल्स को ले लें, जो कि मिसमैनेज्ड हैं या जिन को मालिक लोग चलाना नहीं चाहते, जैसे कि कानपुर में कुछ कारखाने हैं। लेकिन साथ में इस बात का भी ध्यान रक्खें।

दूसरी बात यह कि मेरे ध्यान में एक अजीब खबर आई है। आप जानते हैं कि कानपुर में जो टेक्सटाइल इंडस्ट्री है उस में तीन या चार ऐसे कारखाने हैं। उन में से ब्रिटिश इंडिया कारपोरेशन को आज बाजोरिया साहब चला रहे हैं, पहले मूंदड़ा साहब चला रहे थे। वहां पर तीन कारखाने हैं जिन के सामने कुछ संकट है। अभी नेहरू जी का एक स्पेशल जयन्ती अंक ब्लिट्ज़ का निकला है, जिस में एक बहुत बड़ा आर्टिकल है। वैसे तो मंत्री महोदय सुना है काफी पढ़ते हैं, लेकिन मैं उनके ध्यान में लाना चाहता हूं कि ब्लिट्ज़ में क्या लिखा है :

BIC in throes of the Second mundhra--Crores in jeopardy

मैं मालूम करना चाहता हूं कि जो चीजें उसमें निकली हैं, वाकई में उन में कितना सत्य है। ब्रिटिश इंडिया कारपोरेशन जब मूंदड़ा साहब के हाथों से बाजोरिया ने लिया था तो गवर्नमेंट के साथ एक ऐग्रीमेंट हुआ था। 1962 या 1963 में मैं ने कुछ सवालात किए थे और उन के कुछ जवाब भी आये थे। मेरे पास इस वक्त वह नहीं हैं। मैं मंत्री महोदय से कहना चाहता हूं कि पं० जवाहरलाल नेहरू के सामने जब यह मसला आया था तो उन्होंने कुछ शब्द ब्रिटिश इंडिया कारपोरेशन के बारे में कहे थे, वह मैं आप की इजाजत से "ब्लिट्ज़" के द्वारा दोहराना चाहता हूं। उन्होंने एक चिट्ठी लिखी।

In a letter to K. C. Reddy, the then Minister for Industries, dated September 2, 1962, Nehru *inter alia* wrote :

"I wrote to you some time ago about the British India Corporation, Kanpur .. I think it is important that this Corporation should not go into private hands. I understand that Government owns a part of their shares and the LIC owns some shares."

बाद में उन्होंने फिर कहा :

"Nehru went on : Private industry does not like to make particular types of clothes ...."

उस वक्त हम लोगों को कपड़े की काफी जरूरत थी। उस में उन्होंने लिखा :

"(Thus) considerable time is wasted between the quality and the delivery time taken and so on."

In conclusion the late Prime Minister wrote :

"Many of these things come from the BIC. It is, therefore, important and desirable to control the BIC and gradually bring it into the public sector."

लेकिन हुआ क्या ? नेहरू जी का देहान्त हो गया और नेहरूइज्म गायब हो गया।

"It has become forgotten, though unfortunate,"

लेकिन ब्रिटिश कारपोरेशन का हुआ क्या कि बजाय इस के कि सरकार ले ले, वह आज पोलिटिकल रिहैबिलिटेशन का अखाड़ा बन गया। सतीशचन्द्र मंत्री नहीं रहे तो उन्होंने चेअरमैन, ब्रिटिश इंडिया कारपोरेशन बना दिया। कोई गवर्नर साहब रिटायर हो गये, तो उन को वहां का चेअरमैन बना दिया। मुझे मालूम हुआ, मालूम नहीं इस में कहां तक सत्य है, कि हमारे आडिटर जनरल श्री ए० के० राय वहां गये थे रिटायर-

मैंट के बाद, और वह वहां के डिप्टी चेअरमैन बना दिये गये। अब यहां से मालूम हुआ है कि :

"In the middle of September the Ministry wrote to the Chairman suggesting the appointment of Rajah of Badri as Vice Chairman ...."

यह राजा भदरी कौन है? अगर यह वही राजा भदरी है जो कि उत्तर प्रदेश के रुद्रपुर ऐग्रिकल्चर यूनिवर्सिटी के वाइस-चांसेलर हैं, तो मैं निवेदन करना चाहता हूं कि उन के खिलाफ सीरियस चार्जेज करप्शन और मिसऐप्रोप्रिएशन के थे जब वहां श्रीमती सुचेता कृपालानी मुख्य मन्त्री थीं, और उस समय उन्हें फोर्स किया गया था कि वह रुद्रपुर यूनिवर्सिटी से इस्तीफा दे दें। इस लिए अगर यह वही राजा भदरी है जिन को शौक है डाग शो करने का, शौक है हवाई जहाज चलाने का, तो वह ब्रिटिश इंडिया कारपोरेशन कैसे चलायेंगे। मैं चाहता हूं कि सरकार इस को ले ले। लेकिन इस के बाद वहां कौन आ रहे हैं? एस० एन० बिलग्रामी साहब। यह एक्स आई० सी० एस० हैं। उन के बारे में मैं कुछ कहना नहीं चाहता। वह आमतौर से अच्छे होते हैं। हम लोगों के साथ भी हैं। हो सकता है कि एक्स आई० सी० एस० अफसर को वहां ले जाया जा रहा हो। उस के बाद कौन आ रहे हैं? हिम्मत सिंह मान्सा जो कि इस वक्त अशोक होटल के चेयरमैन हैं।

मैं मंत्री महोदय से हाथ जोड़ना चाहता हूं और उन की मार्फत तमाम मंत्रिमंडल से, जो कि शिवजी की बारात की तरह हैं और मालूम नहीं होता कि कौन क्या कह रहा है, कि आज से दस साल पहले तक हालत यह थी कि लोग सरकारी नौकरी नहीं लेते थे और कहते थे कि ब्रिटिश इंडिया कारपोरेशन की नौकरी अच्छी है। it was so coveted at the time. आज ब्रिटिश इंडिया कारपोरेशन के अन्दर कूपर अलेन को ढाई लाख रुपये महीने का नुक्सान हो रहा है, किसी और को तीन लाख रुपए महीना का नुक्सान हो रहा है। मैं कहना चाहता हूं कि हो सकता है कि बाजोरिया साहब को खुश करने के लिये किसी राजा को लाया जाय अगर कोई सरमायेदार उस को न चला सके, और इस तरह से राजा भदरी आ जायें। लेकिन राजा महाराजा ब्रिटिश इंडिया कारपोरेशन क्यों चलायें? उन को आप प्रीवी पर्स दे दें, वह अपना गांव चलायें, अपने लोगों को चलायें। यही बहुत है। इस से ज्यादा और क्या चाहिए। श्री दिनेश सिंह नौजवान हैं। मैं उन से कहना चाहता हूं कि वह हमारी बात को समझें। वह ब्रिटिश इंडिया कारपोरेशन के बारे में हम से बहस करें। जिस तरह से चार्जेज कानपुर के अन्दर चल रही हैं, अगर उन से ब्रिटिश इंडिया कारपोरेशन खत्म हो जाता है तो यह वहां के 35000 मजदूरों का सवाल है। मेरी वहां पर कोई इंडस्ट्री नहीं है, मैं एक का भी शेअरहोल्डर नहीं हूँ, लेकिन मैं शेअरहोल्डरों की हिफाजत करना चाहता हूं। मैं दंग रह गया ब्लिट्ज को पढ़ कर। मैं सुना करता था और अखबारों में आया है, उस का कोई कंट्राडिक्शन नहीं हुआ है कि वहां हिम्मत सिंह मान्सा को 515 नम्बर का रूम मिला हुआ है। वह उस को भी चलायेंगे और अशोक होटल भी चलायेंगे। वह अशोक होटल के भी चेयरमैन हैं और ब्रिटिश इंडिया कारपोरेशन को भी चलायेंगे। श्री सतीशचन्द्र देश में ऐसे आदमी थे, जो आई० एस० ई० भी चलाते थे, आई० एस० ई० के भी चेयरमैन थे और कारपोरेशन के भी। ऐसा मालूम होता है कि कोई दूसरा रंगनाथन पैदा हो गया जो कि हर एक कमेटी का चेअरमैन बन सकता है, चाहे लाइसेंसिंग कमेटी हो या कोई और कमेटी हो।

इस लिये मैं निवेदन करूंगा कि हमें यह बतलाया जाय मेहरबानी कर के कि क्या एग्रिमेंट हुआ था। यह मेरी कांस्टिट्युएन्सी

[श्री स० मो० बनर्जी]

का सवाल नहीं है, कानपुर की जनता का सवाल है, इंडस्ट्रियल डेवेलपमेंट का सवाल है। मैं श्री दिनेश सिंह को बहुत प्रगतिशील मानता हूं मैं चाहता हूं कि वह मीटिंग बुलायें उन लोगों की जो बा० आई० सी० में इंटरेस्टेड हैं, चाहे मैं होऊं चाहे अरोड़ा साहब हों, जो कि कानपुर से आये हैं। हम जानना चाहते हैं कि इन चीजों को क्यों किया जा रहा है और क्यों उन को खत्म किया जा रहा है।

SHRI K. RAMANI (Coimbatore) : Mr. Deputy-Speaker, Sir, when the hon. Minister introduced the Bill he did not explain to us how the previous Act worked. There is a penal clause in the previous Act. It has been stated here in the Statement of Objects and Reasons that this Act was enacted in September, 1957, with a view to enabling the collection of an extra excise duty by way of penalty on shortfall in exports *vis-a-vis* the export obligation in respect of cotton cloth manufactured on automatic looms allowed to be installed in the cotton textile industry. They also say; there was, however, no occasion at all to take action under this Act, to impose penalty or to collect additional excise duty. Can we take it that there was no breach of this Act and all the mill-owners acted up to the mark and up to their assurances.

Generally speaking, in the country, according to Government's own figures published in the Reserve Bank Bulletin, cotton cloth export has gone down very much. The hon. Member, Shri Kothari also mentioned about it but from a different angle. Can we say that because of devaluation it has gone down? Why do we say so? It is because the millowners with the connivance of the Government diverted the production where they can find blackmarket or some other way of selling it for more prices. When such a legislation is introduced it is necessary for them to inform the House of their experience of the working of the old Act. They have to state how they implemented the old legislation, what action they took under that, how much penalty they realised and how much of additional excise duty they imposed. Yet, no such information has been furnished to the House. They simply say :

"There was, however, no occasion for the enforcement of the provisions of the Act in view of the procedure evolved subsequently for the execution of a bond and guarantee by the mills concerned."

Why was such a procedure evolved only subsequently, when there was a legislation? Did they feel that the old legislation became obsolete and no useful purpose would be served by keeping it in the statute book? Why did they not take any action against the millowners? Why did they try for this kind of assurances, bonds and guarantees from the millowners? It seems that the Government are believing too much the assurances given by the millowners. Is it their experience that they can depend on the millowners to keep their promises? We all know how the textile magnates are operating and conducting their affairs, how much money they are minting, what fabulous profits they are making, how they are amassing wealth, how they are taking away the entire profits of the industry by indulging in malpractices and blackmarketing. Throughout the country everybody knows it. They are doing nothing but indulging in blackmarketing. In such a situation, how much of foreign exchange they are earning by exports and how much of it they are spending on the textile industry, those figures are given by the Reserve Bank Bulletin. That shows very clearly that between 1960 and 1964 they have spent Rs. 194 crores of foreign exchange more than what they have earned by their exports. When that is the position, is it not the duty of the Government to bring in some stringent measures to ensure that they are correctly exporting and fulfilling their promises and quota? Instead of thinking on those lines, they say that there was no occasion at all to take action under the old Act and, therefore, they want to repeal it. at the same time, they say that they are prepared to believe the guarantees and bonds of the millowners. If they want us to believe this statement, let them show clearly by facts and figures how the millowners can be relied upon. No doubt they have given some reasons in the Statement of Objects and Reasons but they are not convincing. When they come forward with this kind of legislation and say that there is no occasion for the enforcement of the provisions of the old Act and, therefore, they want

to repeal it, and that it is enough to have some agreements, bonds and guarantees by the mill managements, it is very difficult for us to believe such a statement unless they are able to substantiate it and justify it by facts and figures. Let the hon. Minister explain to the House how much the mills have exported, what was the quota, how they have fulfilled it and how much of additional excise duty was collected by imposing a penalty for violating the Act. It is only when all this information is placed before the House that we will be in a position to understand and appreciate the utility of the Bill that we are discussing now.

श्री जार्ज फरनेंडीज (बम्बई-दक्षिण) : इस बिल को पेश करते हुए मंत्री महोदय स्टेटमेंट आफ आब्जैक्ट एण्ड रीजंज में कहा है और जिसका यहां पर काफी माननीय सदस्यों ने जिक्र भी किया है कि काटन फैब्रिक्स एडीशनल एक्साइज ड्यूटी एक्ट जो इस सदन में पास हुआ था उसको कभी अमल में लाने की जरूरत सरकार को महसूस नहीं हुई । वह कानून आज से दस साल पहले मंजूर हुआ था । उस वक्त इसी सदन को मंत्री महोदय ने बताया था कि मिलों को पैंतीस करोड़ गज कपड़ा आटोमैटिक लूम्ज पर तैयार करने की हम इजाजत दे रहे हैं । चूंकि वह कपड़ा कुछ सस्ते में बनेगा और अगर उसको इस देश में बेचा जायेगा तो उस पर मिल मालिक ज्यादा मुनाफा कमायेंगे, इस वास्ते हम यह चाहते हैं कि यह पैंतीस करोड़ गज आटोमैटिक लूम्ज पर तैयार होनेवाला कपड़ा विदेशों को भेज दिया जाये । इस कपड़े का विदेशों को निर्यात कर दिया जाये । उस कपड़े का देश में ही इस्तेमाल न हो और वह कपड़ा निर्यात हो, इस वास्ते हम इस कानून को ला रहे हैं । अब मंत्री महोदय बताते हैं कि उस कानून को अमल में लाने की जरूरत ही नहीं पड़ी क्योंकि जो मिल मालिक हैं उन लोगों ने कुछ बांड एक्सीक्यूट किये और कुछ गारंटियां वगैरह दे दीं । मैं बड़ी ही नम्रतापूर्वक कहना चाहता हूं कि इस सदन को गुमराह करने की बड़ी कोशिश आज हो रही है और यह कहे न कहे हो रही है ।

मैं दो बातों का मंत्री महोदय से खुलासा चाहता हूं । 1957 में इस बिल को पास किया गया और कहा गया कि इसको अमल में लाने की जरूरत नहीं पड़ी । जब इसको अमल में लाने की जरूरत नहीं पड़ी तो क्या कारण है कि 1960 में इस कानून को एमेंड किया गया था । शायद मंत्री महोदय को इस बात की जानकारी नहीं है कि 1960 में इसको एमेंड किया गया था । मिलों के ऊपर जो पैनेल्टी लगती है उस को इस एमेंडमेंट के द्वारा एमेंड किया गया था । जहां पहले छः पैसे एक गज पर पैनेल्टी लगाने की व्यवस्था की गई थी वहां उसको एमेंड कर सात पैसा पर मीटर किया गया, जहां नौ पैसे पैनेल्टी थी वहां उसको ग्यारह पैसे मीटर किया गया और जहां बारह पैसे गज थी वहां उसको चौदह पैसे मीटर किया गया । यह 1960 की बात है । जब कानून पर अमल करने की जरूरत नहीं हुई और आपने उस पर अमल नहीं किया तो इस कानून को एमेंड क्यों किया गया । एक तो मुझे इसका खुलासा चाहिये ।

एक दूसरी बात का भी मैं खुलासा चाहता हूं । 35 करोड़ गज कपड़े का क्या हुआ ? इस कानून को पेश करते हुए कहा गया था :

"There was, however, no occasion for the enforcement of the provisions of the Act in view of the procedure evolved subsequently for the execution of a bond and guarantee by the mills concerned."

35 करोड़ गज कपड़ा तैयार करने के लिये आपने आटोमैटिक लूम्स को इंस्टाल किया और कहा कि इस कपड़े को आप एक्सपोर्ट करना चाहते हैं और कानून द्वारा आपने इसकी व्यवस्था करनी चाही, शर्त आपने लगानी चाही । जहां तक इस शर्त का सम्बन्ध है मिल मालिक कहने लगे कि शर्त मत लगाओ, हम बांड देते हैं, गारंटी देते

[श्री जार्ज फरनेंडीज]

हैं । मेरे हाथ में यह कामर्स का अंक है । यह ग्यारह नवम्बर का है । केवल चार दिन पहले का है । इसमें 1957 से लेकर 1966 तक के निर्यात व्यापार के आंकड़े दिये हुए हैं । 1956-57 में हिन्दुस्तान से 71 करोड़ गज़ कपड़े का निर्यात हुआ । उसके बाद यह निर्यात हर साल गिरता चला गया । कोठारी साहब अभी बोले हैं । उन्होंने कहा है कि निर्यात जो गिर रहा है उसका कारण जो डिवैल्यूएशन हमने किया है, वह है । आप देखें कि डिवैल्यू-एशन तो साल डेढ़ साल पहले हुआ है । उसके पहले तो नहीं हुआ था । लेकिन निर्यात कपड़े का उससे बहुत पहले ही गिरना शुरू हो गया था । दूसरे साल वह घट कर 68 करोड़ रह गया । उसके बाद 51 करोड़, उसके बाद 67 करोड़, फिर 60 करोड़ फिर 48 करोड़, फिर 48 करोड़ फिर 53 करोड़ और फिर 48 करोड़ और 51 करोड़ । इस तरह से आप देखें तो आपको पता चलेगा कि निर्यात कपड़े का गिरता ही चला गया है । मैं जानना चाहता हूं कि 35.....करोड़ गज़ कपड़ा तैयार करने की और आटोमैटिक लूम्ज़ लगाने की आपने इजाज़त दी थी और इस कपड़े का निर्यात करने की शर्त लगाई थी, इस कपड़े का क्या हुआ ? क्या हम यह निष्कर्ष निकालें कि पहले जो कपड़ा लोग निर्यात करते थे उस कपड़े को लोगों ने रोका, उसको हिन्दुस्तान की देशी मंडी में, देशी बाजार में बेचने का काम शुरू किया और यह जो आटोमैटिक लूम्ज़ का कपड़ा था, सिर्फ इसी का निर्यात करना शुरू किया ? मुझे इसका खुलासा चाहिये ।

फिर उपाध्यक्ष महोदय, जो कपड़े का कुल उत्पादन होता है उसके आंकड़े आप देखें । इसी रिपोर्ट से मैं आपके सामने पेश कर रहा हूं । 1957 में 480 करोड़ गज़ कपड़ा हिन्दुस्तान में तैयार हुआ । लेकिन आप देखें कि 1966 में सिर्फ 426 करोड़ गज़ कपड़ा तैयार हुआ । कुल जो कपड़े का उत्पादन हुआ वह कम हुआ, वह बढ़ा नहीं । तो असल में मैं जानना चाहता हूं कि 35 करोड़ गज़ का क्या हुआ ?

इस मामले पर बोलते हुए एक चीज़ खास तौर पर मैं कहना चाहता हूं । सरकार जो आंकड़े पेश करती है उन में किसी न किसी किस्म की बदमाशी होती है और किसी न किसी तरह से मुल्क को बेवकूफ बनाने की कोशिश करती है । फोर्थ फाइव ईयर प्लान की जो ड्राफ्ट आउटलाइन है उस में आंकड़े दिये हुए हैं, इसमें प्रोडक्शन एण्ड डिवेलपमेंट प्रोग्राम एण्ड टारगेट्स आफ दी थ्री फाइव ईयर प्लान्ज़ पेश किया गया है । इसको देख लीजिये ।

काटन टैक्सटाइल के प्रोडक्शन के जो आंकड़े दिये गये हैं, उनके अनुसार 1950-51 में कपड़े का कुल उत्पादन 340 करोड़ गज़ और 1955-56 में 466 करोड़ गज़ हुआ । उस के बाद 1965-66 तक कपड़े का उत्पा-दन गिरता चला गया है, यानी 1960-61 में वह 464 करोड़ गज़ और 1965-66 में 443 करोड़ गज़ रह गया । इन आंकड़ों को बताने में बदमाशी और चालाकी यह है कि प्लानिंग कमीशन 1950-51 के आंकड़े देकर यह बताता है कि 1965-66 तक परसेंटेज राइज़ इन प्रोडक्शन कितना हो गया है, लेकिन वह यह नहीं बताता है कि 1955-56 के बाद इन दस सालों में प्रोडक्शन कितने परसेंट बढ़ा या घट गया है । आंकड़ों को इस तरह से पेश कर ये लोग मुल्क को बेवकूफ बनाने की कोशिश करते हैं, लेकिन मैं समझता हूं कि इन आंकड़ों से मुल्क, और कम से कम हम लोग तो बेवकूफ नहीं बनेंगे । वास्तव में इस सरकार की हर एक योजना गलत ढंग से बनाई जाती है और हर एक काम में वह गलत रास्ते पर चलने लग जाती है । ये लोग दूसरों को गुमराह करने के लिये जो आंकड़े पेश करते हैं, ये खुद ही उनसे गुमराह हो जाते हैं और इससे देश का बहुत नुक्सान होता है ।

हम मंत्री महोदय से यह जानना चाहते हैं कि आज जब कि सरकार इस कानून को वापस लेना चाहती है, वह इस सदन को यह

बतायें कि इन दस सालों में कपड़े के निर्यात में क्या प्रगति हुई और इस सम्बन्ध में कहां क्या गलतियां हुई ।

जहां तक बीमार मिलों का सम्बन्ध है, मैं समझता हूं कि हमें इस विषय पर ज्यादा बहस करने का मौका मिलेगा, लेकिन मैं कहना चाहता हूं कि यह मामला बहुत बिगड़ता चला जा रहा है । कपड़ा मिलों के बारे में सरकार की कोई व्यवस्था या नीति नहीं है, जिस के कारण बम्बई, कोयम्बेटूर और कानपुर में, सारे देश में, कपड़ा मिलें एक के बाद दूसरी बन्द हो रही हैं । बम्बई की एडवर्ड मिल के मज़दूरों ने कहा कि हम खुद इस मिल को चलायेंगे; सरकार के पास हमारे प्राविडेंट फंड का जो 75 लाख रुपया जमा है, वह हमें दे दिया जाये, हम इस मिल को चलाने के लिये तैयार हैं । लेकिन सरकार इसके लिये तैयार नहीं हुई । मालिक ने तो दिवाला निकाल कर मिल को खत्म कर दिया । वहां के 3500 मज़दूर छः महीने से बेकार बैठे हैं । जब वे अपने प्राविडेंट फंड का 75 लाख रुपया निकाल उस मिल को चलाने के लिये तैयार हैं, जब वे ज़िम्मेदारी लेते हैं और नुक्सान उठाने के लिये तैयार हैं, तो फिर सरकार क्यों बीच में आ जाती है; वह उनको क्यों नहीं चलाने देती है ?

बम्बई की इंडिया यूनाइटिड मिल में बीस हज़ार मज़दूर काम करते हैं । सरकार ने एक आई०सी०एस० आफिसर को वहां का एडमिनिस्ट्रेटर मुकर्रर कर दिया है । चूंकि हमारी तरफ एक-आध एक्स-आई० सी०एस० आफिसर बैठते हैं, इसलिये आई०सी०एस० आफिसर्ज के बारे में श्री बनर्जी की राय चाहे जो हो, लेकिन इस सम्बन्ध में मेरी एक अलग ही राय है । मैं समझता हूं कि लोगों की समस्याओं को समझने और उसके लिये कोई रास्ता निकालने की आदत उनको नहीं होती है । वे लोग अपने दिमाग को एक खास ढंग से चलाने के अभ्यस्त होते हैं और उस ढंग से बाहर काम करना उनको नहीं आता है । जिस आई०सी०एस० आफिसर को वहां पर पर बिठा दिया गया है, वह अपने पुराने सोचने के ढंग से बाहर जा कर सोचने के लिये तैयार नहीं है । कर्मचारियों ने कहा कि हम से सलाह-मश्वरा करके काम किया जाये, लेकिन वह इसके लिये तैयार नहीं हुए । हालांकि सरकार से करोड़ों रुपया लिया गया, लेकिन मिल अभी भी नुक्सान में है और उन बीस हज़ार मज़दूरों के सामने यह परेशानी है कि यह मिल आज बन्द होगी या कल बन्द होगी ।

इस लिए मैं कहता हूं कि सरकार टैक्सटाइल धंधे के बारे में उसकी तमाम समस्याओं को दृष्टि में रखते हुए कार्यवाही करे । आज एक प्रश्न को लेकर एक निर्णय करना और कल दूसरे प्रश्न पर दूसरा निर्णय करना, आज आयात पर और कल निर्यात पर विचार करना, इस प्रकार यह समस्या हल होनेवाली नहीं है ।

सरकार ने दस साल पहले जब यह कानून पास किया और उसके बाद कई किस्म के बांड और गारण्टीज़ मिलों पर लगाईं, तो कपड़े के दामों पर उसका अवश्य कुछ असर पड़ा होगा, उनमें वृद्धि हुई होगी । मंत्री महोदय इस बात का खुलासा करें कि आज दस साल के बाद जब वह इस कानून को वापस ले रहे हैं, इस को रिपील कर रहे हैं, तो क्या वह कपड़े के दामों को कम करने के बारे में कुछ कार्यवाही करनेवाले हैं या नहीं ।

SHRI DATTATRAYA KUNTE (Kolaba) : Mr. Deputy-Speaker, Sir, this Government owes an explanation to this House when it has come to the House for the repeal of an Act that was passed ten years ago. It has, first of all, to explain from its files, if the Minister himself does not know what the past history is, why at all such a Bill was contemplated; if such a Bill was contemplated and passed into an

[Shri Dattatraya Kunte]

Act what action was taken under that Act during the last ten years; when were the rules framed if at all they were framed and what action was taken under them and if an amendment took place in 1960, what were the reasons for that amendment.

As the old Act clearly shows, it is an additional excise duty which was to be levied on certain types of cloth. It also indicates that, in contravention of the general policy of the Government that there will be handlooms, powerlooms and there will be mills, they allow, in a way, that these mills may establish or put up powerlooms under their control or even in their mills and in order that that might not create any complication with the powerloom industry in the country, the Government set down a condition that those goods shall be exported. After that, instead of taking recourse to the Act, that this House was pleased to pass under the advice of the then Government, they have simply put that Act in the cold storage. It is really a grave thing. First of all, in passing the Bill into an Act, public money was wasted, the time of the House was wasted and today again the time of the House is being wasted for asking this House to repeal that particular Act which was never acted upon by the Government.

This is really toying with the House which is supposed to be the supreme authority of the land. As far as any action that the executive can take, it has to take under the guidance of this House, whether *post facto* rectified or even in the initial stages. This is, in a way, toying with the supreme authority of the House. It is not merely a small matter of repealing an Act. It is a question of how this Government which calls itself a democratic Government is trying to adjust and act according to the democratic principles and how it wants to treat this House. Would the Minister explain why at all this Act was not acted upon and why other ways and means were found to enter into agreements with those mill-owners or other bodies? Was it necessary to enter into those agreements? If those agreements were entered into, would the Minister explain whether during the last ten years that matter was ever brought to the notice of the House, pointing out to the House that though the House had passed a particular Act, the occasion had not arisen to act upon it? If that was not done, the position is very clear that during the last ten years, this Government has kept this House, the country and the representatives of the people of the country in the dark and has acted in a manner contrary to the Act and now they are coming to the House for the repeal of that Act which the Government thought fit to be passed ten years ago. Whether these 35 crores of metres of cloth is being exported or not, who is going to prove it? How is it going to be proved? The figures that the hon. Member who spoke before me gave only show that the production is going down and also the exports are going down. Is it the jugglery of figures played by the Government by saying that instead of the old cloth being exported, new cloth was being exported? That is a serious matter for the House to consider. The Government has quitely come before the House for repealing that Act. I am afraid they have neither done justice to this country nor to the representatives of the people of the country who are sitting here in this august House. Therefore, before any serious consideration is given to this Bill, the Government owes an explanation to this House and till the explanation is given, you Sir, ought on your own authority, stop the Government from proceeding with this Bill.

15 HRS.

SHRI P. RAMAMURTI (Madurai): I would not have intervened in this debate but for the fact that the Government is treating this House in a very cavalier fashion. I am not going into the entire question of the textile industry and the ills from which it is suffering.

Some years ago we were told that installation of automatic looms was absolutely essential in order to earn foreign exchange. It was on that specific ground that the Government sanctioned the installation of automatic looms at the cost of very heavy foreign exchange, and the entire working class of this country was opposed to this move for the simple reason that that would lead to loss of employment among the workers. After all, as far as the textile industry in this country is

concerned, it has got a protected market. Even if the automatic looms were not introduced, the cloth that is produced in this country has got a protected market and, therefore, there is no question of any loss on that ground; it is not facing any competition from foreign cloth. Therefore, it was stated at that time that automatic looms had become absolutely essential in order to improve our exports of cloth to foreign countries and on that specific ground Government imposed this entailing loss of employment to thousands and thousands of workers throughout the country. They had said that installation of automatic looms was essential for the specific purpose of improving our export capacity and then they came out with a Bill saying that if those people did not fulfil their commitments when they took the licences for the import of automatic looms, they would be liable to a specific excise duty, an additional excise duty, over and above the normal duty that they had to pay. That itself shows that the Government was not sure that these people would fulfil their commitments. Then what happened? Why should they fulfil their commitments when in the internal market they are able to earn more money? This is a very simple thing. So long as the prices in the internal market are able to give them huge profits, no industrialist, no textile-owner, will be interested in exporting anything. They are not patriots; they are there for money; profit is the only thing which motivates them despite all the talks of my Swatantra friends. It is cold profit, individual profit, that motivates them; whether the profit is earned in the white market or black market is immaterial. So long as they are able to make huge profits inside the country, they are not interested in the export market, with the result that during the last so many years, since the internal prices were ruling very high and they were able to earn a large amount of profit, in spite of the fact that a huge amount of foreign exchange was spent for the installation of these automatic looms, they did not fulfil their commitments to the country, to the Government and to our people. This is the cold logic, this is the cold fact that stares us. What are we to do with these people who have not carried out their commitment, who have not kept up their commitment and have taken away crores and crores of rupees of valuable foreign exchange of this country? That is the simple question with which we are faced. And what does the Government do? Government says that even though they wanted to have a penalty tax on them, even though the Parliament has passed legislation imposing penalty on them, they have evolved another procedure. How is that procedure more favourable, they would not tell us. Some procedure, a bond, a commitment, an undertaking, by these people that they should export. How exactly was that to be done, under what provisions of law they executed that bond or evolved that procedure, they do not tell us. They just say, "we have evolved some other procedure, some other bond; we trust these people". After all, you trusted them and they did not export. Still you are prepared to trust them and now you say that this is quite sufficient, a bond by these mill-owners is quite sufficient; therefore, even that law which we have kept in the cold storage is not necessary. If the Government is really motivated by the fact that we should earn foreign exchange, if that is the real motive, the simple thing would be to tell these big mill-owners, "you have not carried out your commitments; therefore, all these automatic looms on which you are working will be taken over by the State". The State itself can take over and on the basis of production by these automatic looms, we ourselves can export. There is no need for any commitment by these people. We have trusted them all these years and during these years we have found them to be totally wanting. Therefore, it is immoral. Having given the country a promise that they would export and on that basis having got this foreign exchange, not to fulfil it is immoral. After all, during these ten years, they have been found to be totally wanting; they are not capable of fulfilling their commitments; they are more interested in profit. Therefore, I do not see any reason why we should give them any more concession. This is exactly what is being done. Here is the Government which having solemnly given the undertaking to the entire people of this country and on that basis—on the basis of the patriotic motive of exporting—having deprived thousands and thousands of workers

in this country of their employment, having thrown them to the winds, after ten years comes forward and says, "our measure is a failure, but what we want to do is that we want to give more concessions to these employers, to these textile magnates". Therefore, I would ask the Government to think twice before doing this and withdraw this measure and impose a more severe penalty on them for their failure to export; if necessary, take away their textile mills and see to it that the workers are not thrown out of employment. This is the main question that faces us. I am not going into the whole question of textile industry. They are the people who stand condemned by their own performance. They told the people that they were going to export, but today they stand condemned by their own performance. There is no need for any further condemnation. Their own practice is there. They are the people who refuse to export because it is more profitable to earn more money in the black market in the country. Why should we allow them to be in charge of the automatic looms? Take away those looms from them. Therefore, I oppose this measure as giving more concession to the employers, to the textile mill-owners, and I would ask the Government to bring in a more stringent measure penalising them for their failure to fulfil their commitments.

MR. DEPUTY-SPEAKER: Mr. K. G. Deshmukh.

The time is very limited. He should finish in five minutes.

श्री कृ० गु० देशमुख (अमरावती) : उपाध्यक्ष महोदय, मैं इस विधेयक का आम तौर पर स्वागत करता हूं लेकिन साथ-साथ मैं एक-दो सुझाव मन्त्री महोदय के सामने रखना चाहता हूं । यह आजकल देखा जा रहा है कि यह जो मिलें हैं कपड़े की यह बन्द होती जा रही हैं और खास तौर पर जो मिलें कोर्स और मीडियम कपड़े की थीं वह भी ज्यादातर बन्द होती जा रही हैं । इसके दो कारण मेरे खयाल से हैं । एक तो यह कि कोर्स और मीडियम क्लाथ ज्यादातर गरीब लोग पहनते थे लेकिन वह भी आजकल उनमें चलता नहीं और दूसरा कारण यह है कि इसमें जो इनके मिल मालिक हैं वह भी बहुत हद तक इसके दोषी हैं । यह खयाल सरकार ने भी नहीं दिया कि जो मुनाफा मिल मालिक कमा रहे हैं उस मुनाफे का कितना हिस्सा मिलों के लिये वह खर्चा कर रहे हैं, यह आज तक सरकार ने नहीं देखा और इसका नतीजा यह होने जा रहा है कि बहुत-सी मिलें बन्द होने जा रही हैं । जिस प्रान्त से मैं आता हूं, महाराष्ट्र से, वहां मैं देख रहा हूं कि बहुत-सी मिलें पिछले पांच दस वर्षों के अन्दर बन्द होती रही हैं और अनएम्प्लायमेंट का प्राबलम बहुत बढ़ता रहा है । तो मैं सुझाव रखना चाहता हूं कि यह जो तरीका बताया जाता है कि सरकार को इनको चलाना चाहिये, मैं इसके तो खिलाफ हूं क्योंकि जहां-जहां सरकार जाती है वहां हम देखते हैं कि आम तौर पर कारोबार अच्छा नहीं होता है क्योंकि सरकार उस तरफ उतना ध्यान नहीं दे सकती और पैसा भी बहुत हद तक खर्चा होता है, वह सरकार वहां खर्चा नहीं कर सकती । इसलिए मेरा सुझाव यह है कि मिलें जो बन्द हो रही हैं उसके लिये एक मशीनरी, जिस तरह से हम कारपोरेशन बनाते हैं, उस तरह की सरकार को बनानी चाहिये । जैसे हम बहुत-सी फैक्टरीज़ चला रहे हैं, स्टेट ट्रांसपोर्ट का कारोबार कर रहे हैं, उस तरह का कारपोरेशन यदि हम बनायें और उसके जरिये से यदि हम इन मिलों को चलायें तो मेरा ख्याल कुछ हद तक हम इन मिलों का कारोबार ठीक तरह से चला सकेंगे ।

दूसरी बात मैं कपास के बारे में कहना चाहता हूं । आज तक हम लोग कपास का प्रोडक्शन अपने मुल्क में इतना नहीं कर सके हैं कि जितना हमारे देश की मिलों को जरूरत है । पिछले सेशन में भी हम लोगों ने इसके बारे में कुछ सवाल उठाये थे और मैं मंत्री महोदय को बधाई देना चाहता हूं कि उन्होंने कपास की सीलिंग प्राइस जो लगाई थी, वह

उठा ली है और उस का नतीजा हम यह देख रहे हैं कि आज के बाजार में कपास का भाव कुछ अच्छा रहा है । फिर भी आज जो भाव काश्तकार को मिलना चाहिये, वह नहीं मिल रहा है । जिस हद तक कपड़े का भाव बढ़ रहा है, उस हद तक कपास का भाव, शार्टेज होने के बावजूद भी काश्तकार को नहीं मिल रहा है । इस लिये मैं सुझाव देना चाहता हूं कि जिस तरह से आपने सीलिंग प्राइस को उठा दिया है, उसी तरह से मिनीमम प्राइस, जिस को फ्लोर प्राइस भी कहते हैं, जिस को पांच-छः फी सदी आपने बढ़ा दिया है, उस को 10-15 फी सदी तक आप बढ़ा दें, तो मेरा ख्याल है कि कपास का रूलिंग प्राइस कुछ बढ़ जायेगा और उस से हमारे काश्तकारों को एक तरह का इन्सेन्टिव मिल सकेगा और उस से कपास की प्रोडक्शन बढ़ सकेगी ।

यह जो फीगर्स मैंने देखी हैं—करोड़ों रुपये की कपास आप बाहर से मंगाते हैं, जिस के लिये आप को फौरन एक्सचेन्ज खर्च करना पड़ता है । यहां का जो एक इंच का, जो सोलह आना धागा बेचते हैं, उस के मुकाबले में जो सवा इंच का धागा आप इजिप्ट से मंगाते हैं, उस की दुगुनी कीमत आप को देनी पड़ती है । हमारे यहां का जो एक इंच का कपास है, उस के लिये आप कोई इन्सेन्टिव नहीं देते हैं । जैसे आप फूड ग्रेन्ज के लिये कोशिश कर रहे हैं, वह बहुत अच्छी बात है, हमारा देश आत्मनिर्भर होना चाहिये, लेकिन उसी तरह से कपास के मामले में भी हमारा देश आत्मनिर्भर होना चाहिये और मुझे कहना पड़ता है कि उस के लिये आज काश्तकार को कोई इन्सेन्टिव नहीं मिल रहा है । इस लिये पहला इन्सेन्टिव तो उसे यह मिलना चाहिये कि जिस तरह से आपने सीलिंग प्राइस को उठा दिया है, उसी तरह से फ्लोर-प्राइस को भी बढ़ा देना चाहिये, इस से रूलिंग प्राइस अच्छी हो जायेगी और हमारे कपास की शार्टेज है, जिसके लिये हम करोड़ों रुपया फारेन-एक्सचेंज में दे रहे हैं, वह रुक सकेगी ।

SHRI MOHD. SHAFI QURESHI : This Bill is a very short one, but certain very important matters have been brought up by hon. Members. The first objection that was raised was why we did not bring forward this Bill earlier to repeal the Act of 1957. As the House is aware, and as I have already pointed out in my earlier statement, it was in 1958 that this Act was brought into force. The experience during 1957 and part of 1958 was that the original scheme of installation of 18,000 automatic looms did not find any enthusiastic response from the industry. After the response from the industry was seen to be poor, it was suggested that we should envisage a new scheme. The new scheme was to put up 3000 automatic looms, and the condition attached was that production from those automatic looms would be exported plus 50 per cent of past exports.

I would like to inform hon. Members that it was actually in 1959 that Parliament was informed of the intention of Government to repeal this Act, but then the matter was referred to the Ministry of Law, and on the 17th August, 1960, again the Lok Sabha was told of the intention of Government to set up five export-oriented textile mills which might make use of the rules under the Act which was kept pending.

The repeal Bill was first introduced in the Lok Sabha in 1966 but it could not be passed by the Third Lok Sabha. The Bill was again introduced here on the 25th July, 1967 but it could not be passed during the second session of the Fourth Lok Sabha because of other urgent work, and now Bill is before the House.

Many other problems have been raised by hon. Members. One of them is the question of exports. Shri S. S. Kothari had raised the question of cotton textile exports. I must make one thing clear to the Members of the House that nothing that we produce need sell as sacrosanct outside in any foreign country. We have to maintain the quality, and the price competitiveness of our commodity, and then and then

alone can be make a headway in exports. We are not living in a sheltered market. There as so many countries which are competing with us so far as textiles are concerned; for instance, Japan is there, Hong Kong and Pakistan are coming up also in a big way. All these things have been taken into consideration, and that is why Government are impressing upon the industry to modernise its techniques of production so that the cost of production could be lowered and we shall be in a position to cope up with the changing patterns and designs of the sophisticated markets of the world. This a very important point. That is why Government will be coming forward very soon with a new legislation before this House for the take-over of sick mills. The sick mills have been giving a considerable head-ache to Government, and we are determined to see that the old order must die yielding place to new. For this, our industrialists must be ready. They must realise that the old things will not survive now . . .

SHRI PILOO MODY (Godhra) : What about old Ministers ?

SHRI MOHD. SHAFI QURESHI : If the industry wants to survive, then it has to come up to a particular standard where it can stand competition not only internally but with the outside producers in the international market.

Several other points were raised, but I think there will be many other occasions when we can discuss those points.

अब मैं फर्नान्डिज साहब की बात पर आता हूं । उन्होंने निर्यात का जिक्र किया है । निर्यात के मुताल्लिक मेरी इतनी अर्जदाश्त है कि साल 64-65 और 65-66 के दरमियान बारिश न होने की वजह से हमारी कपास की पैदावार बहुत कम हुई है ''

श्री जार्ज फरनेन्डीज : मैंने फिगर्स दी हैं ।

श्री मुहम्मद शफी कुरेशी : जो फिगर्स आपने दी हैं, बिलकुल सही दी हैं, लेकिन दिक्कत यह है कि इस मुल्क का जितना निर्यात का कारोबार है, वह सब बारिश पर दारोमदार रखता है । अगर बारिश अच्छी है तो कपास अच्छी होती है, हमारी जूट पैदावार अच्छी होती है, काटन-सीड्स की पैदावार अच्छी होती है, खुराक की पैदावार अच्छी होती है और उस हालत में अपनी जरूरत को पूरा करने के बाद जो सर्पलस कमाडिटी बचती है, उस को एक्सपोर्ट किया जा सकता है, लेकिन जब पैदावार ही कम हो तो जाहिर है कि एक्सपोर्ट कम होगा ।

जो आदादोशुमार आपने दिये हैं, वे सही हैं, लेकिन हजार-दो हजार गज का फर्क हो सकता है । लेकिन आप देखें कि जब-जब कपास की पैदावार अच्छी हुई है, हमारा निर्यात का, एक्सपोर्ट का काम बढ़ता गया है और इस बार भी हमें यह तवक्को है कि हमारी कपास की पैदावार बारिश अच्छी होने की वजह से अच्छी होगी और उसकी वजह से हमारा निर्यात का काम बढ़ेगा ।

श्री जार्ज फरनेन्डीज : 35 करोड़ के बारे में बताइये, उस का खुलासा कीजिये ।

श्री मुहम्मद शफी कुरेशी : जी हां, मैं आपसे यह अर्ज करूं कि यह स्कीम जिसके तहत यह फैसला किया गया था कि 18 हजार आटोमैटिक लूम्ज लगाई जायें, उस के सिलसिले में कारखानेदारों की तरफ से अच्छा रेस्पोन्स नहीं आया, उस के बाद इस को बदला गया और तीन हजार लूम्ज लगाने का फैसला किया गया, लेकिन बदकिस्मती से 112 लूम्ज लगी हैं । आप अन्दाजा लगाइये कि जो फिगर्स आप दे रहे हैं कि 35 करोड़ गज कपड़ा बना, वह निर्यात क्यों नहीं हुआ—तो पहले 18 हजार की स्कीम थी, जब वह नहीं चली, तो फिर तीन हजार की स्कीम बनी, लेकिन कुल 112 लूम्ज लग पाई । इस लिये मैं इस हाउस को यकीन दिलाना चाहता हूं कि आज तक किसी भी मिल के खिलाफ हमने कोई कार्यवाही नहीं की, क्योंकि हमें उन की तरफ से ऐसा कोई मौका

ही नहीं दिया गया कि जहां उन्होंने निर्यात न किया हो । उन पर कानून के तहत जो आब्लीगेशन्ज थीं, वह उन्होंने पूरी की हैं ।

अब जहां तक 1966 में कपड़े के निर्यात का ताल्लुक है, उस में हम ने 54 करोड़ गज कपड़ा निर्यात किया है । आपने 44 करोड़ गज बताया था, उस में 10 करोड़ गज का फर्क है—यह मैं आपकी इत्तिला के लिये कहना चाहता था ।

इस के बाद कुंठे साहब ने कुछ बातें उठाई हैं और राममूर्ति साहब ने कहा कि ये कारखानेदार नहीं चाहते हैं कि यहां पर अच्छी मशीनरी लगे, उन्होंने एक्सपोर्ट आब्लीगेशन्स को भी पूरा नहीं किया है, इस लिये उन को सख्त से सख्त सजा देनी चाहिये । लेकिन हम यह कहते हैं कि हम को सजा देने का मौका ही नहीं मिला चूंकि सजा देने का मौका नहीं मिला, इसी लिये हम कहते हैं कि सजा के लिये जो दफा बनाई गई है, उस को खत्म किया जाये । अगर कारखानेदारों ने कोई ऐसा काम किया होता कि जिसमें उन्होंने कानून की मुखालिफत की होती, तो यकीनन गवर्नमेन्ट ने उन के खिलाफ कार्यवाही की होती, बाजपुर्स की होती, लेकिन जब मौका ही नहीं मिला, तो उसी की वजह से हम यह कहते हैं कि यह कानून रिडन्डेन्ट हो चुका है.....

श्री स० मो० बनर्जी : ब्रिटिश इण्डिया कारपोरेशन के बारे में बताइये ।

श्री मुहम्मद शफी कुरेशी : हमारे बनर्जी साहब इस मामले में काफी दिलचस्पी रखते हैं और उसकी वजह से हमें भी बहुत कुछ वाकफियत हो जाती है । यह मामला ऐसा है जिसका दीगर मिनिस्ट्रियों से भी ताल्लुक है ।

आप के जो विचार व खयालात हैं जिन का कि आप ने इजहार किया है उन को मैं उन मिनिस्ट्रियों तक पहुंचा दूंगा और जिस हद तक मेरे हाथ में इस काम को सुधारने की ताकत होगी उसे मैं जरूर सुधारने के लिये इस्तेमाल करूंगा और आप से तवक्को करूंगा कि गाहे-बगाहे जब भी मौका व जरूरत हो इस मामले में आप हमारी रहनुमाई कीजियेगा ।

श्री स० मो० बनर्जी : यह जो ब्लिट्ज में खबर छपी है कि कोई राजा साहब को लाया जा रहा है इस कारपोरेशन में तो क्या वह खबर सही है या ऐसे ही महज काइट फ्लाइंग है ?

श्री मुहम्मद शफी कुरेशी : मैं एक मामूली बिल लेकर आया था कि सजा के कानून को खत्म किया जाय लेकिन यहां पर दूसरी मालूमात के बारे में पूछा जाता है... (**व्यवधान**) मुझे मालूम नहीं था कि इस बिल के दौरान राजा-महाराजाओं को लाया जायगा ।

I have nothing more to say. With these words, I move.

श्री जार्ज फरनेन्डीज : मुझे प्रश्न का जवाब नहीं मिला कि 1960 में इस कानून को क्यों संशोधित किया गया ? अगर अमल में लाने की बात नहीं थी तो 1957 के बाद तो 1960 में क्यों इस को संशोधित किया गया ?

श्री मुहम्मद शफी कुरेशी : मैं सवाल समझा नहीं ।

श्री जार्ज फरनेन्डीज : मेरा यह प्रश्न है कि 1960 में आप ने इस बिल को संशोधित किया था आप ने इस कानून को अमेंड किया था जब आप ने 7 पैसे के 9 पैसे, 9 के 11 और 12 के 14 किये थे तो उसे किस वजह से किया था जब कि अमल में लाने की बात ही नहीं थी ?

श्री मुहम्मद शफी कुरेशी : मैं ने आप से अर्ज किया कि उस वक्त जब लोक सभा के सामने हम आये तो हम ने यह कहा कि

[श्री मुहम्द शफी कुरेशी]

5 ऐसे कारखाने होंगे जिन पर यह कानून लागू किया जायगा और उन कारखानों ने जिम्मेदारी उठाई कि वह इस कानून को मानेंगे और अगर वह उस की खिलाफवर्जी करेंगे तो उन्हें सजा मिलनी चाहिये ।

SHRI S. R. DAMANI (Sholapur) : May I ask for some information ?

MR. DEPUTY-SPEAKER : No.

The question is :

"That the Bill to provide for the repeal of the Cotton Fabrics (Additional Excise Duty) Act, 1957, be taken into consideration".

The motion was adopted.

MR. DEPUTY-SPEAKER : There are no amendments to clauses.

The question is :

"That clauses 1 and 2, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 and 2, the Enacting Formula and the Title were added to the Bill.

SHRI MOHD. SHAFI QURESHI : I move :

"That the Bill be passed".

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill be passed".

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं बिलकुल कानून और नियमों की मर्यादा के अन्दर बोलने जा रहा हूं । वैसे मैं इस पर बोलना नहीं चाहता था लेकिन कुछ बातें ऐसी हैं जिनका कि कपड़े के निर्यात से सीधा सम्बन्ध है और जिसका जिक्र यहां पर नहीं किया गया । लेकिन उस के पहले मैं तीन बातों की ओर सदन का ध्यान दिलाना चाहता हूं । सब से पहली बात यह है कि हिन्दुस्तान में मिलों के द्वारा जितना कपड़ा पैदा किया जाता है उस में से कितना हिस्सा निर्यात होता है उस से सम्बन्धित आंकड़े मैं केवल एक ही वाक्य आप को पढ़ कर सुनाना चाहता हूं जिसमें यह बात बिलकुल साफ तौर पर प्रकट होती है कि निर्यात तेजी से घट रहा है ।

कामर्स सप्लीमेंट में से मैं यह पढ़ कर सुना रहा हूं :

"It fell from 19.8 per cent in 1951 to 16 per cent in 1955, to 11 per cent in 1962 and to 10.1 per cent in 1966".

इस तरीके से आप देखेंगे कि 51 के बाद वह करीब-करीब 9 प्रतिशत घटा है । उसी तरह हमारे देश में जो कुल निर्यात यहां से होता है उस में कपड़े का हिस्सा पहले बहुत ज्यादा हुआ करता था वह भी साढ़े 3 प्रतिशत इन वर्षों में घटा है ।

तीसरी चीज यह कि दुनिया में कुल कपड़े का जो निर्यात होता है, जो कपड़े का व्यापार होता है, उस में भी हमारा हिस्सा घटता जा रहा है जबकि पाकिस्तान का, जापान का, हांगकांग का व अमरीका का बढ़ता जा रहा है । इसलिए हर दृष्टि से देखने से ज्ञात होता है कि हमारा निर्यात घटता जा रहा है । आखिरकार इसका कारण क्या है ? एक सब से बड़ा कारण यह है कि इस बीच में यह सूती कपड़े के बारे में जो निर्यात प्रोत्साहन योजना बनाई गई थी इन के भूतपूर्व मंत्री द्वारा, मनुभाई शाह के द्वारा, वर्तमान उपमंत्री शायद उस वक्त उस मंत्रालय में थे । उन की इस योजना के कारण निर्यात पर बहुत बुरा असर हुआ है । मैं कई दफ़ा इस बात का जिक्र कर चुका हूं कि इस में निर्यात बिलकुल फर्जी होता था और उस के बदले में, एवज में इनको जो इम्पोर्ट लाइसेंसेज मिल जाते थे वह ऐसी चीजों के मिल जाते थे जिनके कि ऊपर कभी-कभी प्रीमियम 600 या 800 तक होता था । मैं प्रमाण के साथ इसको साबित कर चुका

हूं और मैंने मांग भी की है कि इस के लिए जिम्मेदार अफ़सर टैक्सटाइल कमिश्नर दुरई-स्वामी साहब के विरुद्ध कार्यवाही की जाय। उन के खिलाफ़ मैंने कई दफ़े मंत्री साहब के सामने चार्जशीट पेश की है आज पता नहीं है कि यहां हाउस में दिनेश सिंह साहब क्यों नहीं हैं। मैंने प्रमाण के साथ साबित किया है कि दुरईस्वामी इतने अयोग्य और भ्रष्ट अफसर हैं कि उनके रहते हुए अगर हमारा निर्यात चौपट हो रहा है तो उसमें ताज्जुब की कोई बात नहीं है। मंत्री महोदय ने मुझे लिखा है कि अगर आप प्रिमा फेशी केस उन के खिलाफ बनायेंगे तो मैं जरूर कार्यवाही करूंगा। मैं उन को बतलाना चाहता हूं कि मैंने एक बिना पर नहीं बल्कि कम से कम 7 आरोप लगा कर प्रमाण के साथ यह साबित किया है। लेकिन दो सत्रों के बीच में मुझे पता चला है कि मेरे द्वारा जो आरोप पत्र दिये गये थे उस का केवल इतना नतीजा हुआ है कि उस अफसर का तबादला किया गया है। उस के खिलाफ़ एक क्रिमिनल केस भी दायर हो चुका है। उसको गृह मंत्रालय दबा रहा है। जब एक आदमी के खिलाफ़ क्रिमिनल केस किया जाता है तो क्या वह प्रिमा फेशी केस हुए बगैर किया जाता है? आज मैं चाहता था कि श्री दिनेश सिंह यहां पर मौजूद होते। पता नहीं वह यहां से क्यों उठ कर चले गये? इस का खुलासा होना चाहिए कि यह जो पापो अफसर है जिसने कि हमारे निर्यात व्यापार को और कपड़ा उद्योग को चौपट करने के काम में पहल की है उस के खिलाफ़ क्या कार्यवाही अब तक की गई है और यह गृह मंत्रालय इस मामले को क्यों दबा रहा है? उस अफसर का तबादला करने के बजाय उस को नौकरी से या तो निकाल देना चाहिए या उस के खिलाफ कार्यवाही जब तक पूरी नहीं हुई है उस को मुअत्तिल कर देना चाहिए। निर्यात प्रोत्साहन योजना के बारे में इस तरीके को बातें हुईं। उन चीजों को मैं दुहराना नहीं चाहता लेकिन उस की सफाई मैं जरूर चाहता हूं क्योंकि उसका सीधा सम्बन्ध हमारे निर्यात व्यापार से है।

उपाध्यक्ष महोदय, एक दूसरी बात का भी यहां उल्लेख नहीं हुआ। मैंने मंत्री महोदय को चिट्ठी लिख कर कहा है कि मैं चाहता हूं कि हिन्दुस्तान का व्यापार एक, दो देशों के साथ नहीं बल्कि दुनिया के सभी देशों के साथ बढ़े। उस में मैं पूर्वी योरप के देशों को भी शामिल करता हूं। मेरी यह इच्छा है और मेरा यह खयाल है कि और इस सदन की भी यह इच्छा होगी कि पूर्वी योरोप के साथ भी हमारा व्यापार बढ़े। हम लोग चाहते हैं कि व्यापार बढ़े। व्यापार बढ़ने का मतलब है कि हमारे हित को मद्देनजर रखते हुए यह सारा काम होना चाहिए। मुझे आज खेद के साथ कहना पड़ता है कि पूर्वी योरप के साथ हमारा इस वक्त जो व्यापार चल रहा है उस में मुनाफ़े की और देश हित की दृष्टि व्यापार मंत्रालय के द्वारा नहीं रक्खी जाती है।

कुछ दिन पहले उपाध्यक्ष महोदय, आप को याद होगा कि मैंने हंगरी के साथ सूत के निर्यात के बारे में इन्होंने जो करारनामा किया था उस का जिक्र किया था और उन लोगों को यह कबूल करना पड़ा, जब मैंने बारबार यह सवाल उठाया कि 45 लाख का उन्होंने उन के साथ सौदा किया जिसमें कि हमारे मुल्क को 6 लाख का घाटा हुआ। इस के लिए मैं स्टेट ट्रेडिंग कारपोरेशन को जिम्मेदार ठहराना चाहता हूं कि उस में हमें मुनाफ़ा होने के बजाय 6 लाख रुपये का घाटा हुआ। हंगरी के साथ यह हुआ।

मेरे पास अधिकारिक सूत्रों से खबर आई है कि आज पश्चिमी योरप में हमारे यह कपड़े का निर्यात व्यापार इसलिए नहीं बढ़ रहा है कि पूर्वी योरप के देशों को जो कपड़ा हम बेचते हैं वही कपड़ा पूर्वी योरप के देश सारे सिद्धान्तों और परम्पराओं को तोड़ कर सीधे जाकर दूसरे देशों में बेचते हैं जहां

[श्री मधु लिमिये]

कि हम अलग से अपना कपड़ा बेच सकते हैं। जब आप सदन को और देश को गुमराह करते हैं जो पुर्वी योरप के देशों के साथ हमारा व्यापार बढ़ रहा है, मैं भी चाहता हूं कि हम अपना व्यापार बढ़ायें लेकिन उस का हरगिज़ यह मतलब नहीं होना चाहिए कि वह लोग सीधे सस्ते में कपड़ा हम से आकर ले लें और पश्चिमी यूरोप के देशों में उसे ले जाकर बेचें। इस को मैं व्यापार कहने के लिये तैयार नहीं हूं। आज मैं मंत्री महोदय से कहना चाहता हूं कि जब मैं ने उन को चिट्ठी लिखी तो उन्होंने मुझ को लिखा कि मेरे पास आ कर इस विषय के सम्बन्ध में बात चीत करो। लेकिन मंत्री और मेरे बीच का यह मामला नहीं है, यह समूचे देश का मामला है। इस लिये आज मैं सीधे सवाल पूछना चाहता हूं कि क्या हमारे किसी विदेशी दूतावास से उन के पास कोई पत्र आया है, या उस दूतावास से किसी दूसरे हमारे दूतावास को पत्र गया है जिस में इस तरह के उदाहरण सरकार के ध्यान में लाये गये थे ? अगर इस तरह का पत्र गया है तो उस के बारे में सरकार ने क्या किया ? यूगोस्लाविया में भी ऐसा ही हुआ है, जूट के व्यापार को ले कर हुआ है और कपड़े के व्यापार में भी हुआ है। अगर हम इस तरह से पुर्वी योरप के देशों के साथ या दूसरे देशों के साथ व्यापारिक रिश्ता कायम करना चाहते हैं तो मैं इस को व्यापार कहने के लिये तैयार नहीं हूं। जब यह कानून हम पास करने जा रहे हैं तो मैं चाहता हूं कि मंत्री महोदय इस बात का खुलासा करें।

उन्होंने कहा कि मिलों का कोई कुसूर नहीं है, हमें कोई मौका ही नहीं मिला कि उन के खिलाफ हम कार्रवाई करें। अगर मिलों का कोई कुसूर नहीं है तो फिर हमारा निर्यात क्यों घट रहा है ? शायद वह कहेंगे कि स्पर्द्धा बहुत ज्यादा है। आज हांगकांग और पाकिस्तान, जहां कपड़े का उद्योग पहले नहीं था, आगे बढ़ रहे हैं, तब हिन्दुस्तान के कपड़े का व्यापार क्यों घट रहा है ? यह कहने की कोई जरूरत नहीं कि औद्योगिक युग के पहले हिन्दुस्तान के कपड़े की बराबरी या मुकाबला दुनिया का कोई भी देश नहीं कर सकता था। मैं समझता हूं कि यह कहना भी ठीक नहीं है कि चूंकि औद्योगिक पैमाने पर यांत्रिक पैदावार योरोप में शुरु हुई इस लिये हमारा धन्धा खत्म हो गया। ऐसा नहीं हुआ है। उन देशों ने रोक लगाई है और राजनीतिक ताकत का इस्तेमाल कर के हमारे उद्योग को दबाया आज हमारा मुल्क आजाद हो गया है। तब क्या वजह है कि आप का व्यापार मंत्रालय और आप का स्टेट ट्रेडिंग कारपोरेशन कपड़े के भारतीय निर्यात को बढ़ाने के बजाय ऐसी-ऐसी योजनाएं ला रहे हैं, ऐसी ऐसी नीतियां अपना रहे हैं, जिन से यह व्यापार चौपट होता जा रहा है ?

आज दुनिया का कोई देश, चाहे वह कम्यूनिस्ट हो, चाहे सोशलिस्ट हो या पूंजीवादी हो, हमेशा व्यापारिक सिद्धान्तों और देश के हित्त को ध्यान में रखता है। आज क्या हम इतने अमीर हो गये कि पूर्वी योरप के देशों को या दूसरे देशों को हम सस्ते में माल दे दें और एक तरह अपने निर्यात व्यापार का एक हिस्सा उन को दें। अगर मंत्री महोदय इस बात का कोई खुलासा करेंगे तो इस में व्यापार मंत्रालय का भी भला है और देश का भी भला है।

SHRI S. R. DAMANI : The textile industry, which is a major indsutry of the country, is definitely passing through difficult times, but in the last ten years the production of the textile industry has considerably gone up, and the number of textile mill units has also increased by 70 to 75 per cent.

Because of certain difficulties and because of the increase in our cost of production, the country has been obliged to reduce its exports to other countries.

15.33 Hrs.

[SHRI G. S. DHILLON *in the Chair*]

The hon. Member who spoke before me mentioned that our exports to certain countries are being made at lower prices and to certain countries at higher prices. I have got my own experience in this line, and I can say that our prices for export to all the countries are near about the same. As the incentives given before have been stopped, the prices are all quite uniform.

Secondly, the hon. Member has mentioned about the competitiveness of our industry to export more. The hon. Minister just now mentioned that there are only some automatic looms installed in the country. The fact is that when automatic looms are installed, one weaver has to look after 16 looms, while in the ordinary looms he looks after only two looms. Naturally, the number of workers has to be reduced, but the union and party with which the hon. Member is connected are creating difficulties in the way of rationalisation, in the way of installation of automatic looms. If they cooperate, the industry will be very happy to instal as many automatic looms as possible to reduce cost of production, but, unfortunately, on account of the non-co-operation of some of the unions, modernisation or introduction of automatic looms is being held up. Government provided for the installation of 18,000 automatic looms. At present there are two lakhs of looms in the country, and 18,000 looms is less than 10 per cent. Because of the opposition and non-co-operation of the unions to which the hon. Member belongs, the industry could not introduce all the automatic looms. According to me, that is the main reason why automatisation of the industry is being held up. I think the industry can reduce their cost of production and also produce better cloth if automatisation is allowed. Without that the industry will not be in a position to stand in competition with other countries. Therefore to blame the industry or the Government for this is not proper.

I agree there has been acute shortage of cotton. Because expansion was allowed and side by side cotton production was not adjusted, there was some misadjustment. There was also failure of crop, and the quality of cotton required is not produced in sufficient quantity in the country. Therefore, we have to import a large amount of cotton from other countries. But this year the crop is better, and the Government is taking all the care to increase cotton production of longer staple, and if it comes up to expectations, the country will be self-sufficient in cotton, and the textile industry will prosper, provided it gets the co-operation of labour for installation of automatic looms.

SHRI K. NARAYANA RAO (Bobbili): The Minister said that we have reached an agreement with the textile industry, but what is the nature of the agreement? Is the agreement within the meaning of the Contract Act or any other law? If this understanding is not observed by the textile industry, Government would be helpless. It may take other retaliatory action, but so far as the law is concerned, is there any other machinery to make the industry behave?

SHRI MOHD. SHAFI QURESHI: Sir, replying to my hon. friend who spoke last, I wish to say that there is a lot of difference between contract and law. Contract is by mutual consent between the parties, while a law is to be enacted by the Government and there is no necessity of asking the consent of the other party.

Now, many points have been raised by hon. Members who spoke during the third reading of the Bill. Mr. Madhu Limaye has asked, what are the reasons for our exports in textiles having gone down. As I had earlier stated, the reasons are many. First of all, there has been a shortfall in cotton production and naturally there was less production of textiles. Secondly, our growing internal consumption is also another main factor, because every day, we have to clothe about 40,000 children who are born in India.

SHRI R. K. AMIN (Dhandhuka): What is the cause for the fall in cotton production

SHRI MOHD SHAFI QURESH: The causes are very well-known to the hon. Member. It is the drought; the dry season,

[Shri Mohd. Shafi Qureshi]

and because the monsoons did not break in proper time.

SHRI R. K. AMIN : Throughout the period—10 years ?

SHRI MOHD. SHAFI QURESHI : I may remind the hon. Member that it is not a ten-year period. It is only during the last two successive years that we had two successive droughts.

SHRI R. K. AMIN : Why don't you admit plainly that it is due to devaluation ?

SHRI MOHD. SHAFI QURESHI : No, Sir. The fact remains that our exports in cotton textiles have gone down. There is no concealing the fact, as I had already said in this hon. House, that the handlooms in which the export had gone up to Rs. 6 crores—of a particular variety called Bleeding Madras—have gone down to Rs. 10 lakhs. Why is this ? Because the pattern and the design and the fashions in other parts of the world change. We have to cater to the requirements of the importers. On the other hand, it is not that what we produce will all be sold automatically in the international market. (*Interruption*)

SHRI CHARANJIT RAI (Dausa) : The question is, why in the last ten years, the exports have fallen. We are asking you to give us the reasons. You stated that the reason is, the shortage of cotton. Then you said that it was only for the last two years. We want the reasons for the failure for the last 10 years, as to why our exports have fallen.

SHRI MOHD. SHAFI QURESHI : I think I need not remind the hon. Member that cotton textile is made of cotton and cotton is the raw material for it. It is not made out of jute. I am mentioning the position of the last few years.

SHRI R. K. AMIN : The fall in the production of cotton is continuous. We have never fulfilled our targets in cotton production if he is aware of it.

SHRI MOHD. SHAFI QURESHI : Now, the position is that there was a shortfall in cotton production. Therefore, naturally there was a shortfall in the production of cotton textiles. There are the tariff and non-tariff barrier which came in the way of our exports.

Then another thing is that our population in the country is growing. The internal demand also went up. These are the factors by which we can definitely say that the exports have gone down, but the Government is not to blame for it.

SHRI S. S. KOTHARI : You denied export assistance for one full year. (*Interruption*).

SHRI MOHD. SHAFI QURESHI : As I had told the hon. House, we have got to keep pace with the modern trends. Unless we keep pace with the changing patterns, designs and fashions of the world, we will be definitely thrown out of the market. There are a large number of competitors in the world market. So far as textiles are concerned, Japan has come in a big way. Their cost of production is very low; their patterns and designs are up to date. Their market surveys are up to date. These are the shortcomings which we have, and we are trying to make them up, and for this, we require the co-operation of the industry. The industry has to modernise itself, because they have now only old machinery. There are 600 mills in the country out of which more than 25 to 30 per cent are having sixty-year old machines. These mills cannot produce cloth which we can send to outside markets. The outside market requires quality and competitiveness in price. If these two things are present in any commodity which we produce, naturally, we shall have a place in the world market.

The other point made by Mr. Madhu Limaye was that our trade with east European countries is a losing trade. But I wish to make it very clear that no commodity which we are now selling to east European countries is being sold at lower rates than we sell to the other countries of the world. Not one item can be shown which possibly we are selling to those people at lower rates. But one fact must be borne in mind. Ours is not a controlled trade; our trade is absolutely in the hands of private individuals and it is for them to quote any price to any foreign buyer, and if one party quotes a higher price, the

other one is at liberty to quote a lower price for the same commodity. If the Government had made a commitment, if the State Trading Corporation, which is a trading body, has made a commitment with any other country, eastern or western, then it becomes the bounden duty of that organisation or the Corporation to fulfil that contract.

SHRI R. K. AMIN : The point raised was quite different. (*Interruption*).

SHRI MOHD. SHAFI QURESHI : I am not yielding. I think that if the hon. Member had been more attentive to what Mr. Madhu Limaye had said, then he would not have raised unnecessary points. My point is, and what I want to stress is that we are not losing trade with east European countries. Trade is a two-way traffic; and a pattern of interdependence of nations. We cannot exist only with a trade with one community or country. We have to trade with both east European and west European countries. The hon. Members must realise that the Government is fully aware. We are not trying to sell our commodities cheaper to east European countries and demanding a higher price from other countries. This is a wrong impression which will have to be given up completely.

I never thought that so many problems will come up in this small, innocuous Bill which I have brought here. This Bill is just to eliminate the punitive clause. The other matters will naturally come up when we discuss the Bill that we shall be bringing up in the House—I mean the Bill for taking over the sick textile mills. At that time hon. Members will have ample opportunity to raise their points.

SHRI R. K. AMIN : *rose*—

SHRI MOHD. SHAFI QURESHI : I am not yielding, Sir.

MR. CHAIRMAN : Order, order. When the Minister yields to your request, then it is all right. But if he does not yield, the hon. Member cannot force the Minister in the way he likes.

SHRI R. K. AMIN : He is missing the point, and that is why I wanted to put a question.

MR. CHAIRMAN : He does not yield.

SHRI MOHD. SHAFI QURESHI : So far as the question of taking action against officers is concerned, this House has been told, not once but so many times, by the Minister also, that if there is any specific allegation against any person howsoever high he may be, the Government will not spare him, and wherever anything comes to the notice of the Government about a particular officer, that he is corrupt or that he is misbehaving, he will definitely have no quarter or shelter from Government. To say off-hand that this officer, that officer or the other officer should be hanged and then charge-sheeted—that possibly is the last thing that the Government will do.

SHRI S. M. BANERJEE : Shri Madhu Limaye has already written a letter to Mr. Dinesh Singh in which he has referred to this issue, again and again in this House.

SHRI RANDHIR SINGH (Rohtak) : Shri Madhu Limaye was not serious. He has gone away.

SHRI MOHD. SHAFI QURESHI : Well, the hon. Member has referred the matter to the Minister, and the Minister in reply, has written to the Member that he should see him and talk to him personally. That offer is still open, and the hon. Member can at any time either meet the Commerce Minister or meet me, and if he is in a position to prove any specific allegation against any officer, I can assure this House that we shall definitely take drastic steps against that officer. I beseech the cooperation of this House, to help us to eliminate all corrupt elements from whatever quarters in the Government they are. I should like to have the co-operation of this House.

With these words, I beg to move that Bill be passed.

SHRI R. K. AMIN : One clarification. The question was something different. I want only one minute.

SHRI MOHD. SHAFI QURESHI : I have finished my reply.

MR. CHAIRMAN : You might put your question later on. The Minister has finished his reply. (*Interruption*).

SHRI R. K. AMIN : He has to explain the phenomenon of commodity shunting between east and west Europe in Indian commodities.

SHRI MOHD. SHAFI QURESHI : So far as the switch trade is concerned, I might say this. I think the hon. Member referred to switch trade when the commodity is being shifted from one country to the other. The question is that there are allegations in the press and allegations made by some hon. Members. (*Interruption*).

AN. HON. MEMBER : Running commentary is going on.

MR. CHAIRMAN : I would ask the hon. Member at the back of the Minister not to interrupt.

SHRI MOHD. SHAFI QURESHI : I would request the hon. Members to realise that this is a very delicate problem : to level allegations against any sovereign country without ample proof. We know that there are allegations in the press, about the tourist coffee going from one country to another country. We send it to one country and the allegation is that it is going to another country. We should be very careful in dealing with this matter. We cannot make allegations in the air about a country with which we have got trade relations. If any hon. Member has got specific information that goods meant for a particular destination were not utilised there but were switched on to some other country, then it can be taken up with that particular Government. But I would submit that this is a very delicate matter, because our relations with all countries are very cordial and we do not want any allegation to be made against any country without proper proof. Some goods despatched from India to destinations not specified in the agreement have been confiscated by our port authorities in India and action against defaulters is in progress.

MR. CHAIRMAN : The question is :

"That the Bill be passed".

The motion was adopted.

15.52 hrs.

MOTIONS RE : REPORT OF EDUCATION COMMISSION AND REPORT OF COMMITTEE OF MEMBERS OF PARLIAMENT ON EDUCATION

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : Sir, I beg to move :

"That this House takes note of the Report of the Education Commission 1964—66, laid on the Table of the House on the 29th August, 1966."

I also beg to move :

"That this House takes note of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education, laid on the Table of the House on the 25th July, 1967."

MR. CHAIRMAN : Motions moved :

"That this House takes note of the Report of the Education Commission 1964—66, laid on the Table of the House on the 29th August, 1966."

"That this House takes note of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education, laid on the Table of the House on the 25th July, 1967."

There are two amendments.

SHRI YASHPAL SINGH (Dehra Dun) : I beg to move :

That at the end of the motion, the following be added, namely :—

"and is of the opinion that—

(a) the Government should encourage the development and teaching of Hindi, which is the link language of the country;

(b) religious and military training be imparted to students to curb indiscipline among them;

(c) effective steps be taken to implement the recommendations of Dr. Sampurnand Committee on emotional integration;